

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-515**

CP No.-46/241/242/ND/2021

**IN THE MATTER OF:**

Shalini Khurana

**.....Applicant**

**Vs.**

JNR Hotels Pvt. Ltd. And Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Proxy counsel on behalf of the Petitioner is present and submitted that the arguing counsel is in his legs before the Hon'ble High Court and therefore sought adjournment. No one is present on behalf of the Respondent. It is noticed that on the last date of hearing i.e. on 25.10.2023 also, proxy counsel on behalf of the Petitioner sought time on the same ground. Last opportunity is given to the Ld. Counsel for the Petitioner to appear and argue the matter. List the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**